

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**DADHEECH INFRASTRUCTURES PRIVATE LIMITED OPERATING IN THE**  
**CONSTRUCTION AND INFRASTRUCTURE BUSINESS.**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)


| <b>RELEVANT PARTICULARS</b>  |   |
|--|---|
| 1. Name of the corporate debtor along with PAN/ CIN/ LLP No.   | Dadheech Infrastructures Private Limited<br>PAN: AACCD5765A<br>CIN: U14219WB2007PTC114838   |
| 2. Address of the registered office  | 9/12, Lal Bazar Street 'E' Block, 4th Floor<br>Kolkata – 700001, West Bengal, India   |
| 3. URL of website  | <a href="https://ipdipl.com/">https://ipdipl.com/</a>   |
| 4. Details of place where the majority of fixed assets are located   | Please write an e-mail to <a href="mailto:ip.dadheechinfrastructures@gmail.com">ip.dadheechinfrastructures@gmail.com</a> to seek further details about the Corporate Debtor.  |
| 5. Installed capacity of main products/ services   | Please write an e-mail to <a href="mailto:ip.dadheechinfrastructures@gmail.com">ip.dadheechinfrastructures@gmail.com</a> to seek further details about the Corporate  |
| 6. Quantity and value of main products/ services sold in the last financial year   | One Contract was executed between Dadheech Infrastructures Pvt Ltd and Gajrup Infrahomes Pvt Ltd on 1 <sup>st</sup> July'2021 for Rs 77,40,01,423 in Imphal, Manipur.<br><br>Arbitration proceedings have been filed with the Hon'ble High Court of Delhi whose estimated award is Rupees 120 Crores (Rs 100 Crores + 20 Crores) for Ahmedabad & Kapurthala respectively against D.G.MAP. |
| 7. Number of employees/ workmen  | 04 (Four)   |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | Please write an e-mail to <a href="mailto:ip.dadheechinfrastructures@gmail.com">ip.dadheechinfrastructures@gmail.com</a> to seek further details about the Corporate Debtor.  |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:   | Please write an e-mail to <a href="mailto:ip.dadheechinfrastructures@gmail.com">ip.dadheechinfrastructures@gmail.com</a> to seek further details.   |
| 10. Last date for receipt of expression of interest  | 27-07-2024  |
| 11. Date of issue of provisional list of prospective resolution applicants   | 28-07-2024  |

|     |   |  |
|-----|---|--|
| 12. | Last date for submission of objections to provisional list  | 02-08-2024   |
| 13  | Date of issue of Final list of Prospective Resolution Applicants  | 04-08-2024   |
| 14  | Date of Issue of Information Memorandum, Evaluation Matrix and request for Resolution Plans to prospective resolution applicants. | 06-08-2024   |
| 15  | Last date for submission of resolution plans  | 06-09-2024   |
| 16. | Process email id to submit Expression of Interest   | <a href="mailto:ip.dadheechinfrastructures@gmail.com">ip.dadheechinfrastructures@gmail.com</a> |

**Note: Subject to approval of 60 days by the Hon'ble Tribunal, to be heard on 23.07.24.**

Date: 12.07.2024

Place: Kolkata



Mr. Soumendra Podder

Resolution Professional

For Dadheech Infrastructures Private Limited

Reg. No. IBBI/IPA-001/IP-P00446/2017-18/10789

Authorisation of Assignment Valid Upto: 30-6-2025

Address: 125, Meghnad Saha Bhavan, Dr. Meghnad Saha Sarani , Kolkata, West Bengal - 700029.

**FORM B**  
**INVITATION FOR EXPRESSION OF INTEREST FOR BADHEECH INFRASTRUCTURES PRIVATE LIMITED OPERATING IN THE CONSTRUCTION AND INFRASTRUCTURE BUSINESS**  
(Under Regulation 36A(1) of the Securities and Exchange Board of India (SEBI) (Subcategory) Regulations, 2015)

**RELEVANT PARTICULARS**

|  |  |
|--|--|
| 1. Name of the corporate debtor along with PAN/CIN/LLP No.   | Badheech Infrastructures Private Limited<br>PAN: AACCDA785A<br>CIN: U74100GJ2017PTC114638  |
| 2. Address of the registered office  | G-12, Laxi Bazar Street 2, Block-4B, Floor- Kulkata - 700029, West Bengal, India.  |
| 3. URL of website  | https://www.badheech.com   |
| 4. Details of place where the majority of fixed assets are located   | Please write an e-mail to <a href="mailto:ip.badheechinfrastructures@gmail.com">ip.badheechinfrastructures@gmail.com</a> to seek further details about the Corporate Debtor.   |
| 5. Installed capacity of main products/services  | Please write an e-mail to <a href="mailto:ip.badheechinfrastructures@gmail.com">ip.badheechinfrastructures@gmail.com</a> to seek further details about the Corporate Debtor.   |
| 6. Quantity and value of main products/services sold in the last financial year  | One Contract was awarded between Badheech Infrastructures Pvt. Ltd and Gujarat Infrastructure Pvt. Ltd on 1st July 2021 for Rs. 77,46,81,483 in respect of Mumbai.<br>Arbitration proceedings have been filed with the Hon'ble High Court of Delhi whose estimate report is Rupees 120 Crores (Rs. 120 Crores + 20% Contingent) for Ahmedabad & Kaporabura respectively against O.G.M.A.P. |
| 7. Number of employees/workmen   | 04 (Four)  |
| 8. Further details including but not limited to financial statements (with schedules) of last years, list of creditors are available at URL. | Please write an e-mail to <a href="mailto:ip.badheechinfrastructures@gmail.com">ip.badheechinfrastructures@gmail.com</a> to seek further details about the Corporate Debtor.   |
| 9. Eligibility for resolution applicants under section 23(3)(a) of the Code is available at URL.   | Please write an e-mail to <a href="mailto:ip.badheechinfrastructures@gmail.com">ip.badheechinfrastructures@gmail.com</a> to seek further details.  |
| 10. Last date for receipt of expression of interest  | 27-07-2024   |
| 11. Date of issue of provisional list of prospective resolution applicants   | 28-07-2024   |
| 12. Last date for submission of objections to provisional list   | 02-08-2024   |
| 13. Date of issue of Final list of Prospective Resolution Applicants   | 04-08-2024   |
| 14. Date of Issue of Information Memorandum, Evaluation Matrix and Request for Resolution Plans to prospective resolution applicants.        | 04-08-2024   |
| 15. Last date for submission of resolution plans   | 06-08-2024   |
| 16. Process email id to submit Expression of Interest  | <a href="mailto:ip.badheechinfrastructures@gmail.com">ip.badheechinfrastructures@gmail.com</a>   |

**Note:** Subject to approval of 90 days by the Hon'ble Tribunal, to be heard on 23.07.24.

**Dr. Soumenendra Pradab, Resolution Professional**  
For Badheech Infrastructures Private Limited  
Reg. No. 988/PA-601/SP-P09445/2017-19/10789  
Authorization of Appointment Valid Upto: 30-06-2025  
Address: 125, Meghnad Saha Bhawan, Dr. Meghnad Saha Sarani, Kolkata, West Bengal - 700029.  
Date: 12.07.2024 Place: Kolkata

**IMPAIRED ASSETS PORTFOLIO MANAGEMENT**  
**Zonal Office - Mumbai**

**EXPRESSION OF INTEREST (EOI) FOR EMPANELMENT OF ENFORCEMENT AGENCY UNDER THE PROVISIONS OF SARFAESI ACT, 2002**

Jammu and Kashmir Bank Limited invites expression of interest (EOI) from the eligible entities for the purpose of appointment as Enforcement Agency on Bank's Panel for Gujarat, Maharashtra, Goa, Karnataka, Andhra Pradesh, Madhya Pradesh, Telangana, Tamil Nadu, Odhisha, Odisha & Kerala under the provisions of SARFAESI Act, 2002.

**Eligibility Criteria:**

- Only Agencies (Partnership Firms, Companies & Corporations etc.) with sufficient means/resources/field expertise/competence to perform the task/experience shall be considered for empanelment.
- The Agency must have 5 years of past experience in this activity with satisfactory business reputation and compliance.
- The Agency should be engaged with other Banks/IFIs (at least 03) which must at least include two Public Sector Banks.
- The Agency having PAN India presence or having multiple States/UTs presence shall be given preference.
- Must have highest professional and ethical standards.
- The period of Contract shall be 03 years subject to annual assessment review of the performance.
- The Agency should not have any Criminal Background and should not be blacklisted by any other Bank/Financial Institution.

**Documents required:**

- Documentary proof in support of all above
- Overall profile of the Agency
- Note on the methodology adopted by the Agency for recovery
- Success story & achievements if any
- Detailed Fee structure

**Other Details:**  
Empanelment shall be at the sole and absolute discretion of the Bank and mere application for empanelment would not confer any right for empanelment and no correspondence in writing will be entertained as to the list of empanelment. Bank reserves the right to restrict the list of entities found eligible for empanelment. Eligibility criteria stated in the annexure are not absolute, limiting the Bank's discretion. Bank is entitled to take into consideration other qualitative and/or regulatory factors for empanelment.

Interested parties may submit their application duly filed in giving complete details along with the supportive documents on the below mentioned address on or before 22-07-2024.

**Address**  
Jammu & Kashmir Bank  
Zonal Office Mumbai  
National Business Centre  
BKC Bandra (E) Mumbai-400098  
Riaz Ahmad Ward (DGM IAPM RCI)

**एसजेवीएन लिमिटेड SJVN Limited**  
(A Joint Venture of Govt. of India & Govt. of H.P.)  
A Mini Ratna & Schedule 'A' PSU  
CIN: L40101HP1985G0003403

**NATHPA JHAKRI HYDRO POWER STATION**

**Press Notice E-Tender No. PCD-2881(CV)02024-Corrigendum 4**  
The following amendment is hereby made in the bidding document of PCD-2881(CV)02024 invited on behalf of SJVN Ltd. for "Strengthening and slope stabilization of approach road towards Trench West and Outlet Structure at Sholding Complex of NHPSP".

**Last date for downloading of bid document is: 23.07.2024 (12:00 Hrs.); Last date for bid submission is 24.07.2024 (13:00 Hrs.); Last date for bid opening is 24.07.2024 (14:00 Hrs.); Last date for submission of document in Physical form 03.08.2024 (13:00 Hrs.)**

For details & all future amendments/corrigendum to the NIT please visit website: <https://e-tender.sjvn.co.in>, [www.sjvn.nic.in](http://www.sjvn.nic.in), and [www.eprocure.gov.in](http://www.eprocure.gov.in).

All other terms and conditions will remain unchanged.

**Dy. General Manager, P&C Deptt.**  
NHPSP, SJVN Ltd., Jharki, Distt. Shimla, H.P.-172201

**Fortis**  
**FORTIS HEALTHCARE LIMITED**  
CIN: L01103PN1996PLC045323

Registered Office: Fortis Hospital, Sector 62, Phase - VIII, Mohali, Punjab - 160062  
Tel: +91-172-5096001, Fax: +91-172-5096221  
Email: [secretariat@fortishealthcare.com](mailto:secretariat@fortishealthcare.com), Website: [www.fortishealthcare.com](http://www.fortishealthcare.com)

**NOTICE TO THE MEMBERS FOR 26<sup>th</sup> ANNUAL GENERAL MEETING OF THE COMPANY ("26<sup>th</sup> AGM"), REMOTE E-VOTING INFORMATION, ETC**

Dear Member(s),  
Notice is hereby given that the 26<sup>th</sup> AGM of the Company will be convened on **Friday, August 02, 2024 at 2:00 pm (IST)** through Video Conferencing/Other Audio Visual Means ("VC/ OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013, rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 10/2022 dated December 28, 2022, 20/2020 dated May 5, 2020, 02/2022 dated May, 05 2022 and subsequent Circulars issued in this regard latest being 09/2023 dated September 25 2023, and other relevant circulars issued by Ministry of Corporate Affairs (collectively referred to as "MCA Circulars") and SEBI circular nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 and subsequent circulars issued in this regard, latest being SEBI/HO/CFD/CFD-PoD-2/R/CIR/2023/167 dated October 07, 2023 (collectively referred to as "SEBI Circulars"), without the physical presence of the Members at a common venue.

Notice of the 26<sup>th</sup> AGM and the Annual Report for the Financial Year 2023-24, inter-alia, including the financial statements (Standalone and Consolidated) for the financial year ended March 31, 2024 ("Annual Report") has been sent electronically to all those Members who were holding the shares of the Company on June 20, 2024 ("Cut-off date") and whose email addresses were registered with the Depository Participants or Company in accordance with the MCA Circulars and SEBI Circulars. Further, the hard copies of the Annual Report will be provided to those shareholders who request for the same at [secretariat@fortishealthcare.com](mailto:secretariat@fortishealthcare.com). The requirement of sending physical copy of the Notice of the AGM and Annual Report to the Members has been dispensed with pursuant to MCA Circulars and SEBI Circulars.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date for e-voting i.e. July 26, 2024, may cast their vote electronically on the Ordinary and Special businesses, as set out in the Notice of 26<sup>th</sup> AGM through electronic voting system ("Remote e-voting") provided by National Securities Depository Limited ("NSDL"). All members are informed that:-

- The Company has completed dispatch of Notice of 26<sup>th</sup> AGM along with Annual Report for Financial Year 2023-24 on Thursday, July 11, 2024.
  - The Ordinary and Special Businesses, as set out in the Notice of 26<sup>th</sup> AGM, will be transacted through voting by electronic means;
  - The remote e-voting shall commence on Monday, July 29, 2024 at 9:00 AM (IST);
  - The remote e-voting shall end on Thursday, August 01, 2024 at 5:00 PM (IST);
  - The cut-off date is Friday, July 26, 2024 for determining the eligibility to vote through e-voting or through the e-voting system during 26<sup>th</sup> AGM;
  - Any person, who acquires shares of the Company and becomes Member of the Company after the Company has sent the Notice of 26<sup>th</sup> AGM by email and holds shares as on the cut-off date i.e. July 26, 2024, may obtain the User ID and password by sending a request to NSDL at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or to the Company's email address [secretariat@fortishealthcare.com](mailto:secretariat@fortishealthcare.com). However, if a person is already registered with NSDL for remote e-voting then existing user ID and password can be used for casting vote;
  - Members may note that: a) the remote e-voting module shall be disabled after the aforesaid date and time for voting and once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently; b) the Members who have cast their vote by remote e-voting prior to the date of 26<sup>th</sup> AGM may participate in 26<sup>th</sup> AGM through VC/OAVM facility but shall not be entitled to cast their vote again through the e-voting system during 26<sup>th</sup> AGM; c) the Member participating in 26<sup>th</sup> AGM and who had not cast their vote by remote e-voting, shall be entitled to cast their vote through e-voting system during 26<sup>th</sup> AGM; and d) a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date for e-voting only shall be entitled to avail the facility of remote e-voting, participating in 26<sup>th</sup> AGM through VC/OAVM Facility and e-Voting during 26<sup>th</sup> AGM.
  - Notice of 26<sup>th</sup> AGM and Annual Report are available on the website of the Company [www.fortishealthcare.com](http://www.fortishealthcare.com), stock exchanges i.e. website of BSE Limited at [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com) and on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).
  - In case of any queries regarding remote e-voting, Shareholders may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call at: 022-4886 7000 send a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or contact Ms. Pallavi Mishra, Senior Manager, National Securities Depository Limited, Trade World, A Wing, 4<sup>th</sup> Floor, Kamala Mills Compound, Lower Panel, Mumbai - 400 013, at the designated email id - [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in), who will also address the grievances connected with the voting by electronic means. Members may also write to the Company at email address [secretariat@fortishealthcare.com](mailto:secretariat@fortishealthcare.com).
  - Those Members who have not yet registered their email addresses are requested to get their email addresses registered by following the procedure given below:
  - For Members holding shares in physical form, please send scan copy of a signed request letter in form ISR-2 mentioning your folio number, name of shareholder, copy of share certificate (front and back), complete address, email address to be registered along with scanned self-attested copy of the PAN, by email to the Company's email address [secretariat@fortishealthcare.com](mailto:secretariat@fortishealthcare.com) or by sending an email to the Registrar and Transfer Agent ("Registrar") at [enward.ris@fortisreg.com](mailto:enward.ris@fortisreg.com)
  - For the Members holding shares in demat form, please update your email address through your respective Depository Participant(s).
- Information relating to Record date and TDS for Dividend:**  
The dividend, as recommended by the Board of Directors, if declared at the meeting, will be paid within 30 days from the date of declaration to the Members holding equity shares as on the record date i.e. **July 24, 2024**. In respect of shares held in dematerialised form, dividend will be paid on the basis of beneficial ownership as per details furnished by the respective depositories for this purpose.
- Pursuant to the relevant provisions of the Income Tax Act, 1961 ("the IT Act"), dividend income is taxable in the hands of the members and the Company is required to deduct tax at source ("TDS") from dividend paid to the members at rates prescribed in the IT Act. In general, to enable compliance with TDS requirements, members are requested to complete and/or update their Residential Status, PAN, Category as per the IT Act with their Depository Participant(s) or in case shares are held in physical form, with the Company by sending email to the Company's email address at [secretariat@fortishealthcare.com](mailto:secretariat@fortishealthcare.com).
- Members are requested to note that in case the tax on dividend is deducted at a higher rate in absence of receipt of the requisite details/documents, there would still be an option available to file the return of income and claim an appropriate refund, if eligible. No claim shall be against the Company for such taxes deducted.
- Members holding shares in physical form, who have not updated their mandate for receiving the dividends directly in their bank accounts through Electronic Clearing Service or any other electronic means ("Electronic Bank Mandate"), can register their Electronic Bank Mandate to receive dividends directly into their bank account, by sending scanned copy of the following details/ documents to the Company at [secretariat@fortishealthcare.com](mailto:secretariat@fortishealthcare.com) latest by **July 24, 2024**. The above information is being issued for the information and benefit of all the Members of the Company and is in compliance with MCA Circulars and SEBI Circulars.

**JM FINANCIAL LIMITED**  
Corporate Identity Number: U71201WB1989PLC00474  
Regd. Office: 7<sup>th</sup> Floor, Conny Appellate Market Marg, Pratapnagar, Mumbai 400 025.  
Tel. No.: +91 22 9630 3030 - Fax No.: +91 22 9630 3021  
Website: [www.jmfi.com](http://www.jmfi.com) - Email: [communication@jmfi.com](mailto:communication@jmfi.com)

**NOTICE OF THE THIRTY NINTH ANNUAL GENERAL MEETING**

NOTICE is hereby given that the Thirty Ninth Annual General Meeting (the "AGM") of the members of JM Financial Limited (the "Company") will be held on **Tuesday, August 6, 2024 at 4:00 p.m. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") to transact the businesses, as set out in the Notice of AGM. The deemed venue of the Meeting shall be the Registered Office of the Company.

The holding of AGM as above is in compliance with the applicable provisions of the Companies Act, 2013 (the "Act"), the rules made thereunder and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI Listing Regulations") read with the circulars issued by Ministry of Corporate Affairs vide its circular no. 9/2023 dated September 25, 2023 and Securities and Exchange Board of India (the "SEBI") vide its circular no. SEBI/HO/DD/HSP/IR/2023/0164 dated October 6, 2023 in this regard.

The Company's Annual Report for the financial year 2023-24, containing, inter-alia, the Notice convening the AGM and other documents required to be attached thereto, has been sent by email on July 11, 2024, to those members who have registered their e-mail id with the Company or its Registrar and Transfer Agents (the "RTA"), viz., KFN Technologies Limited or Depository Participant(s). The said Annual Report and the Notice convening the AGM is also made available on the website of the Company at [www.jmfi.com](http://www.jmfi.com), the websites of the stock exchanges viz., BSE Limited at [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com) and on the website of National Securities Depository Limited (the "NSDL") at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, the Company is providing facility to the members to cast their vote by electronic means (remote e-voting before the AGM or e-voting during the AGM) on the business to be transacted at the AGM and for this purpose, the Company has appointed NSDL to facilitate voting through electronic means.

Information and instructions including the details of Login id and the process for generating or receiving the password for remote e-voting/e-voting are forming part of the Notice convening AGM.

Members of the Company are requested to note the following important timelines:

|  |                                    |
|--|------------------------------------|
| Date of completion of dispatch of Notice | Thursday, July 11, 2024            |
| Commencement of remote e-voting period   | Friday, August 2, 2024 (9:00 a.m.) |
| End of remote e-voting period            | Monday, August 5, 2024 (5:00 p.m.) |
| Cut-off date for remote e-voting         | Tuesday, July 30, 2024             |

The remote e-voting module shall be disabled by NSDL after 5:00 p.m. on Monday, August 5, 2024.

Any person, who becomes a member of the Company after dispatch of the Notice of AGM or holding shares in physical form as on the **cut-off date i.e., Tuesday, July 30, 2024**, may obtain the Login id and Password by sending a request at [evoting@nsdl.com](mailto:evoting@nsdl.com). If a member is already registered with NSDL for remote e-voting, then he/she will use his/her's existing user id and password for casting the vote. Password can also be reset by using "Forgot User Details/Password" or "Physical User Reset Password" option available at [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on +91 22 4886 7000 and +91 22 2489 7000.

Individual members holding shares in demat mode may follow steps mentioned in the Notice of the AGM under "Access to NSDL e-Voting system".

The members present at the meeting through VC/OAVM, who have not cast their votes through remote e-voting shall be eligible to vote through the e-voting system at the AGM. Members who have cast their votes by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their votes again. Once the vote on a resolution is cast by a member through remote e-voting, then such member shall not be allowed to change it subsequently.

A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories viz., NSDL and Central Depository Services (India) Limited, as on the **cut-off date i.e., Tuesday, July 30, 2024** shall only be entitled to avail the facility of remote e-voting before the AGM or e-voting at the AGM.

The Register of Members of the Company remained closed from **Monday, June 10, 2024 to Friday, June 14, 2024** (both the days inclusive) for the purpose of determining the members eligible to receive the dividend for the financial year 2023-24, if declared at the AGM.

Members whose names appeared in the register of members/register of beneficial owners as on **Friday, June 7, 2024**, who hold shares in physical mode and wishing to register email ids and bank mandates for receiving electronic credit of dividend for the financial year 2023-24, are requested to fill Form ISR 1 and send it either to the Company at [communication@jmfi.com](mailto:communication@jmfi.com) or to the RTA at [enward.ris@fortisreg.com](mailto:enward.ris@fortisreg.com) or send a physical copy of the form to the RTA at its registered office address at Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana India - 500 032. Members who hold shares in demat mode may contact their DPs for updation of email id and bank mandates.

The Company has sent letter dated June 10, 2024 in relation to tax deduction at source on dividend payment during the financial year 2023-24. Relevant Forms/Declaration thereto have been posted on the Company's website viz., [https://jmfi.com/investor-relation/investors\\_service\\_requests\\_forms.html](https://jmfi.com/investor-relation/investors_service_requests_forms.html)

Ms. Jayshree S Joshi, Company Secretary (Membership No. FCS 1451), Proprietor of Jayshree Dagli & Associates has been appointed as the Scrutinizer to scrutinize the e-voting (both remote e-voting and e-voting at the AGM) in a fair and transparent manner.

In case of any assistance during or before the AGM, members may contact Mr. Anil Vishal, Assistant Vice President or Mr. Sanjeev Yadav, Assistant Manager, at the designated e-mail id: [amiv@nsdl.com](mailto:amiv@nsdl.com) or [sanjeev@nsdl.com](mailto:sanjeev@nsdl.com) or call on +91 22 4886 7000 and +91 22 2489 7000 or send a request at [evoting@nsdl.com](mailto:evoting@nsdl.com) or write to NSDL at Trade World, A Wing, 4<sup>th</sup> Floor, Kamala Mills Compound, Lower Panel, Mumbai - 400 013.

**For JM Financial Limited**  
Date: July 11, 2024  
Place: Mumbai

**Hemant Parjnya**  
Company Secretary & Compliance Officer

**ALKEM**  
**ALKEM LABORATORIES LIMITED**  
CIN: L00305MH1973PLC174201

Registered Office: 'Alkem House', Senapati Bapat Marg, Lower Panel, Mumbai 400 013.  
Phone: +91 22 2962 9999 Fax: +91 22 2495 2955  
Website: [www.alkemlabs.com](http://www.alkemlabs.com), Email: [investor@alkem.com](mailto:investor@alkem.com)

**INFORMATION REGARDING 50<sup>th</sup> ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/ OTHER AUDIO-VISUAL MEANS (OAVM).**

Members are hereby informed that the Fifty (50<sup>th</sup>) Annual General Meeting (AGM) of the Company will be held over video conference / other audio visual means (VC) on Friday, 30<sup>th</sup> August, 2024 at 11:00 a.m. IST, in compliance with the applicable provisions of the Companies Act, 2013 and rules issued thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs General Circulars No. 20/2020 dated 05<sup>th</sup> May, 2020, No. 14/2020 dated 08<sup>th</sup> April, 2020, No. 17/2020 dated 13<sup>th</sup> April, 2020, No. 33/2020 dated 26<sup>th</sup> September, 2020, No. 39/2020 dated 31<sup>st</sup> December, 2020, No. 02/2021 dated 13<sup>th</sup> January, 2021, No. 20/2021 dated 08<sup>th</sup> December, 2021, No. 02/2022 dated 05<sup>th</sup> May, 2022, No. 10/2022 dated 28<sup>th</sup> December, 2022 and No. 09/2023 dated 25<sup>th</sup> September, 2023 (hereinafter referred to as "MCA Circulars") alongwith other applicable circulars issued by MCA, and SEBI, to transact the businesses that shall be set forth in the Notice of AGM, in compliance with the above circulars, the Company shall send the Annual Report for financial year 2023-24 and Notice of AGM only through electronic mode to those members whose email IDs are registered with the Company/ Depository Participants.

The Annual Report for financial year 2023-24 and Notice of AGM will be made available on the Company's website <https://www.alkemlabs.com/annual-reports.php>, CDSL website viz [www.evotingindia.com](http://www.evotingindia.com), and website of the stock exchanges where equity shares of the Company are listed i.e. BSE Limited viz [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Limited viz [www.nseindia.com](http://www.nseindia.com).

**Manner of registering the email addresses**

The Members in order to receive the Annual Report for financial year 2023-24 and Notice of AGM and future communications from the Company shall register their email addresses by clicking the link: [https://ipweb.lkntrtime.co.in/EmailReg/Email\\_Register.html](https://ipweb.lkntrtime.co.in/EmailReg/Email_Register.html) and completing the registration process.

In case any Member has queries, grievances or issues relating to above registration, Members are requested to write an email to [nt.helpdesk@lkntrtime.co.in](mailto:nt.helpdesk@lkntrtime.co.in) or may write to Ms. Ashwini Nenskar, Link Intime India Private Limited, C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083; Phone Number: 022-49186000.

**Manner of voting at the AGM**

The Company is providing remote e-voting facility ("remote e-voting") to all its Members to cast their votes on all the resolutions which shall be set forth in the Notice of AGM. Members have the option to cast their vote on any of the resolutions using the remote e-voting facility or e-voting during the AGM. Detailed procedure for remote e-voting/e-voting during the AGM shall be provided in the Notice of AGM.

**Payment of Dividend**

Members may note that the Board of Directors of the Company at its meeting held on Wednesday, 29<sup>th</sup> May, 2024 recommended a final dividend of Rs. 5/- (Rupees Five Only) per equity share of Rs. 2/- each for financial year ended 31<sup>st</sup> March, 2024, subject to approval of Members at the ensuing AGM. The final dividend, if approved by the Members shall be paid on and from Wednesday, 04<sup>th</sup> September, 2024. The final dividend will be paid electronically through various online transfer modes to those Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants will be sent to their registered addresses.

Members may note that in terms of the provisions of the Income-Tax Act, 1961, ("the Act") as amended by the Finance Act, 2020, dividend paid or distributed by a Company on or after 01<sup>st</sup> April, 2020 shall be taxable in the hands of the Members. The Company shall therefore be required to deduct tax at source (TDS) at the time of making the payment of dividend. In order to enable us to determine the appropriate TDS rate as applicable, Members are requested to submit the documents in accordance with the provisions of the Act. The detailed tax rates, documents required for availing the applicable tax rates are provided in the Notice of the AGM.

**For Alkem Laboratories Limited**  
Sd/-  
Divya Mewani  
Vice President - Legal and  
Deputy Company Secretary  
Place : Mumbai  
Date : 11<sup>th</sup> July, 2024

**ABHEY OSWAL GROUP**  
**Oswal Greentech Limited**  
CIN: L2412PB1981PLC031099  
Corporate Office : 7<sup>th</sup> Floor, Antriksh Bhawan, 22, Kasturba Gandhi Marg, New Delhi-110001

**NOTICE OF 42nd ANNUAL GENERAL MEETING AND E-VOTING INFORMATION**

Notice is hereby given that the 42nd Annual General Meeting ("AGM") of the members of Oswal Greentech Limited ("the Company") will be held on Thursday, August 8, 2024 at 12:30 PM (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") facility to transact the Businesses as set out in the Notice of 42nd AGM in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI (LODR) Regulations") read with the Ministry of Corporate Affairs ("MCA") General Circular No. 20/2020 dated May 5, 2020 read together with MCA general circular no. 14 & 17/2020 dated April 8, 2020 and April 13, 2020 respectively and MCA General Circular No. 09/2023 dated September 25, 2023. The venue of the meeting shall be deemed to be the registered office of the Company i.e. Near Jain Colony, Vijay Inder Nagar, Daba Road, Ludhiana-141003. Members participating through the VC/OAVM shall be reckoned for the purpose of quorum under section 103 of the Act. The facility of appointment of proxy by the Members will not be available since this AGM is being held through VC/OAVM.

In accordance with the said circulars of MCA, electronic copies of the notice of 42nd AGM dated June 12, 2024, procedures and instructions for e-voting and the Annual Report of the Company for the financial year 2023-24 ("Annual Report 2023-24") have been sent through email on, Thursday, July 11, 2024, to those members whose email addresses are registered with the Company or the depositories/depository participants. These documents are also available on the website of the Company at [www.oswalgreens.com](http://www.oswalgreens.com), the websites of Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively and the website of National Securities Depository Limited ("NSDL") at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

The Company is providing to its members a facility to exercise their right to vote on resolutions proposed to be considered at the AGM through voting by electronic means ("e-voting") and the businesses set out in the notice of AGM may be transacted through e-voting. The Company has engaged NSDL to provide the facility of remote e-voting to the members and the facility of e-voting to the members participating in the AGM through VC/OAVM. The members will be provided with a facility to attend the AGM through VC/OAVM through the NSDL e-voting system. Members may access the same at <https://www.evoting.nsdl.com> under shareholder/ member login by using remote e-voting, attending the AGM through VC/OAVM and e-voting during AGM, for members holding shares in demat form or physical form and for members who have not registered their email address has been provided in the notice of AGM.

**We further inform that:**

- The remote e-voting shall commence on Monday, August 5, 2024 at 09:00 A.M (IST).
- The remote e-voting shall end on Wednesday, August 7, 2024 at 05:00 P.M (IST).
- The cut-off date, for determining the eligibility to vote through remote e-voting or through the e-voting system during the 42nd AGM, is August 1, 2024. A person whose name is recorded in the Register of Members or in Register of Beneficial Owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting, participating in the 42nd AGM through VC/OAVM facility and e-voting during the 42nd AGM.
- The remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on resolution is cast by the member shall not be allowed to change it subsequently.
- Any person, who becomes member of the company after sending the Notice of the 42nd AGM by email and holding shares as on the cut-off date i.e., August 1, 2024, may obtain the login ID and password by following the instructions as mentioned in the notice of 42nd AGM or sending a request to NSDL at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if he/she is already registered with NSDL for remote e-voting, then he/she can use his/her existing user id and password to cast their vote.
- The members participating in the 42nd AGM and who had not cast their vote by remote e-voting, shall be entitled to cast their vote through e-voting system during the 42nd AGM.
- The members who have cast their vote by remote e-voting prior to the 42nd AGM may participate in the 42nd AGM through VC/OAVM facility but shall not be entitled to cast their vote again through the e-voting system during the 42nd AGM.
- Pursuant to the provisions of section 91 of the Act and rules framed thereunder and SEBI (LODR) Regulations, the Register of Members and Share Transfer Books of the Company will remain closed from Friday, August 2, 2024 to Thursday, August 8, 2024 (both days inclusive) for the purpose of 42nd AGM of the Company.
- Mr. Paramnour Singh, Managing Partner of R. Arora & Associates, Chartered Accountants, New Delhi has been appointed as Scrutinizer by the Company to scrutinize the entire e-voting process in a fair and transparent manner.
- The results of e-voting shall be declared within 48 hours from the conclusion of AGM and results so declared along with the consolidated Scrutinizer's Report shall be placed on the Company's website ([www.oswalgreens.com](http://www.oswalgreens.com)) and NSDL's website ([www.evoting.nsdl.com](http://www.evoting.nsdl.com))
- In case of any queries/ grievances connected with the remote e-voting and the -voting in the AGM or if the members need any assistance before or during the AGM, the members may write to NSDL at email IDs: [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or contact NSDL at the following toll free no.: 022 - 4886 7000 or may write to secretarial department of the Company at: [cs@oswalgreens.com](mailto:cs@oswalgreens.com) or at the address and telephone numbers of the corporate office of the Company given above.

**Manner of registering and updating email address by members:**

- Members holding shares in physical mode, who don't have registered/updated their email addresses with the Company, are requested to send the scanned copy of the following documents by email to the Company at [oswal@oswalgreens.com](mailto:oswal@oswalgreens.com) or to our registrar and share transfer agent (RTA) at [compliances@skylinrta.com](mailto:compliances@skylinrta.com) or [admin@skylinrta.com](mailto:admin@skylinrta.com):
  - A signed request letter mentioning their name, folio no., share certificate number, complete address, email id and mobile number; and
  - Scanned copy of Self-attested PAN card.
- Members holding shares in dematerialised mode, who have not registered/ updated their email id with Depository Participant(s), are requested to register/update their email id with their relevant Depository Participant(s).

Members are requested to carefully read all the notes set out in the notice of the 42nd AGM including the instructions for attending the AGM, manner of casting vote through remote e-voting/ e-voting during the AGM. Please write to the secretarial department of the Company at [cs@oswalgreens.com](mailto:cs@oswalgreens.com) in respect of queries regarding aforesaid.

**For Oswal Greentech Limited**  
Sd/-  
Sonal Gupta  
Company Secretary  
Place: New Delhi  
Date: July 11, 2024